

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 387/MP/2023**

- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 and its amendment thereto as well as Detailed Procedure dated 14.10.2022 issued thereunder, *inter alia*, seeking issuance of directions to Respondent No. 1 on very immediate and urgent basis to take further steps for ensuring expeditious grant of connectivity for a quantum of 450 MW to Petitioner's Solar Projects allowed to be connected at Bhadla-II Pooling Station pursuant to the unequivocal decision taken and communicated during the 23<sup>rd</sup> CMETS-NR meeting dated 29.08.2023 for which the minutes of meeting were issued on 30.09.2023.
- Date of Hearing** : 19.4.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Project Nine Renewable Power Private Limited
- Respondents** : Central Transmission Utility of India Limited (CTUIL) and Others
- Parties present** : Shri Aniket Prasoon, Advocate, PNRPPL  
Shri Prithu Chawla, Advocate, PNRPPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Pallavi Saigal, Advocate, CTUIL  
Shri Devyanshu Sharma, Advocate, CTUIL  
Shri Priyansi Jadiya, CTUIL

**Record of Proceedings**

Instant petition is filed by Project Nine Renewable Power Private Limited (PNRPPL) under Section 79 of the Electricity Act, 2003, read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 as well as Detailed Procedure dated 14.10.2022 issued thereunder, *inter alia*, seeking issuance of directions



to Respondent No. 1, CTUIL to take steps for expeditious grant of connectivity for 450 MW to Petitioner's Solar Projects at Bhadla-II Pooling Station.

2. Learned counsel for the Petitioner submitted that Central Transmission Utility of India Limited (CTUIL) and Project Nine Renewable Power Private Limited (PNRPPL) have filed separate Appeals before the Appellate Tribunal for Electricity against the Commission's common order dated 19.1.2024 in Petition No. 268/MP/2023 and Petition No. 269/MP/2023 and requested the Commission to adjourn the present matter sine die till the outcome of the said Appeals.

3. Taking into consideration the request of learned counsel for the Petitioner, the Commission adjourned the present petition *sine die* with a liberty to the Petitioner to revive the same as and when said Appeals are decided by The APTEL.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

